

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 233/GT/2020**

Subject: Petition for determination of tariff for the 2019-24 tariff period in respect of Ranganadi Hydroelectric Power Plant (RHEP) of NEEPCO Ltd

Petitioner: NEEPCO

Respondents: Assam Power Distribution Company Limited and Ors.

Date of Hearing: **15.3.2022**

Coram: Shri I.S Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties present: Shri Devapriya Choudhury, NEEPCO  
Shri Sushanta Deka, NEEPCO  
Shri Munin Choudhury, NEEPCO  
Shri Bornali Deori, NEEPCO  
Ms. Elizabeth Pyrbot, NEEPCO

**Record of Proceedings**

Case was called out for virtual hearing.

2. During the hearing, the representative for the Petitioner made detailed oral submissions in the matter. He also submitted that the Petitioner has filed its rejoinder to the replies of the Respondent, APDCL.
3. On a query by the Commission as regards items claimed under additional capital expenditure, the Petitioner clarified that most of the claims are for replacement of those equipment which have completed their normal life.
4. None was present on behalf of the Respondents.
5. The Petitioner is directed to submit the OEM certificate or the recommendations of the internal committee towards the replacement of items claimed under additional capitalization.
6. Subject to the above, the Commission reserved order in the matter.

**By order of the Commission**

**Sd/-**  
(B. Sreekumar)  
Joint Chief (Law)

